

129. *Shri S.C. Gossain, IPS (West Bengal)*
 130. *Shri A.J. Anandan, IPS (Karnataka)*
 131. *Shri K.V. Rajagopalan Nair, IPS (Kerala).*

Plant Load Factor

735. SHRI SARAT PATTANAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering any plan to raise the Plant Load Factor (PLF) to all thermal power stations to an average of 70% by the year 2002 A.D.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) (a) and (b) As per consensus reached at the Chief Ministers Conference held in December, 1996, it is proposed to improve PLF of Power Stations in State Sector to a minimum level of 65% and the national average PLF to 70% by 2002 A.D.

Fast Track Power Project

736. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Ministry had set December 31, 1996 as the deadline for issuing the pending counter guarantees for the fast track power projects;

(b) if so, whether in view of this the centre had reopened the entire power projects agreement of the Hinduja National Power Company Project at Visakhapatnam and has called for fresh negotiations;

(c) whether the power Ministry had received a report prepared by an international consultant which had been appointed to study the power projects agreements of the fast track power projects; and

(d) if so, the time by which the final agreement for renegotiating the Vizag Power Plant is to be considered?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Norms for IDSMT Scheme

737. SHRIMATI VASUNDHRA RAJE: Will the PRIME MINISTER be pleased to state:

(a) the norms prescribed to project towns for development under the Integrated Development of Small and Medium Towns (IDSMT) Scheme;

(b) the number of towns brought under the Scheme so far, State-wise;

(c) whether the Government propose to continue the scheme during Ninth Plan;

(d) if so, the towns proposed to be brought under the Scheme in Rajasthan and other States during the Ninth Plan; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U.VENKATESWARLU): (a) The Scheme of Integrated Development of Small and Medium Towns (IDSMT) is applicable to towns which fulfil the following norms:

(i) having population upto 5 lakhs as per 1991 Census;

(ii) having potential to emerge as regional centres of economic growth and employment;

(iii) having elected local bodies.

In the selection of towns, preference will be given to Headquarters of Districts followed by mandi towns and industrial growth centres (excluding industrial estates) (identified by the Ministries of Agriculture and Industries respectively), tourist places, pilgrim centres, etc. The State Government shall identify towns in order of priority in accordance with their State Urban Development Strategy.

(b) Information is furnished in the Statement enclosed.

(c) to (e) Identification and selection of priority towns for development under IDSMT Scheme vests with the State Governments, and projects are approved by the State Level Sanctioning Committees. As such it is not possible to indicate at this stage the towns which will be covered under IDSMT during Ninth Plan period.

Statement

*Number of Towns Covered under IDSMT Scheme
(From 1979-80 to 24th February, 1997)*

Sl.No.	Name of State/UT	No.of Towns Covered
1	2	3
1.	Andhra Pradesh	68
2.	Arunachal Pradesh	4
3.	Assam	19
4.	Bihar	35
5.	Goa	6
6.	Gujarat	48
7.	Haryana	12
8.	Himachal Pradesh	5
9.	Jammu & Kashmir	8
10.	Karnataka	73
11.	Kerala	30

1	2	3
12.	Madhya Pradesh	65
13.	Maharashtra	90
14.	Manipur	10
15.	Meghalaya	7
16.	Mizoram	4
17.	Nagaland	6
18.	Orissa	39
19.	Punjab	22
20.	Rajasthan	43
21.	Sikkim	4
22.	Tamil Nadu	93
23.	Tripura	7
24.	Uttar Pradesh	76
25.	West Bengal	60
UNION TERRITORIES		
1.	A & N Islands	1
2.	Dadar & Nagar Haveli	2
3.	Daman & Diu	1
4.	Lakshadweep	1
5.	Pondicherry	6
Total		845

Naptha Based Power Projects

738. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received requests from the State Governments and particularly from Kerala for grant of fuel linkage for their Naptha based power projects;

(b) if so, the quantum of Naptha (fuel) sought by each State;

(c) the decision of the Union Government in this regard; and

(d) whether the State Governments have indicated the names of their power projects for which the fuel linkage is sought for?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (d) Various states including Kerala are requesting, from time to time, for allocation of naphtha/liquid fuel for various liquid fuel based power projects proposed to be set up in the respective states. In view of the proposals being far more than the availability of naphtha/liquid fuels, all the liquid fuel proposals were reviewed by the Government of India, and detailed guidelines were issued to the concerned states for recommending projects for naphtha/liquid fuel linkage within

the capacity (in MW) allocated to respective states. States are making project-wise recommendations for provisional fuel linkage.

Out of Turn Allotment

739. SHRI JAI PRAKASH (HARDOL): Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 1843 dated December 4, 1996 regarding out of turn allotment and state:

(a) whether the Supreme Court has since given judgement in the matter;

(b) if so, the details thereof; and

(c) the action taken by the Government to implement the orders of the Court and the time by which the houses are likely to be got vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The details are given in the Statement enclosed;

(c) The new list of out of turn allottees who will have to face eviction in terms of the Order of the Supreme Court has been prepared and notices for eviction shall be issued by 23.3.97. The houses are likely to be vacated by 23.6.97.

Statement

Main Features of Supreme Court Order dated 23.12.96 in Writ Petition (Civil No.585/94).

Supreme Court of India in its Judgement dated 23.12.96 has directed that all out of turn allottees of type-III and above accommodation, except those whose names were included erroneously, who were given change of accommodation in the same type, and those who were given allotment on medical ground within existing policy, would face eviction, in case their date of priority have not been covered for inturn allotment by the date(s) the two reports of Gupta Committee (Constituted by the Supreme Court) were submitted. Further all the allottees, whose date of priority are not covered by 5.2.97 i.e. 6 weeks from the date of Judgement shall face eviction. The Court has further directed that:-

(i) The Government shall get the medical cases, where out of turn allotment was made outside the existing policy, examined by a high powered Medical Board within two months, with a view to ascertain whether such out of turn allotment were justified on medical ground or not.

(ii) The out of turn allottees would pay twice the licence fee in respect of type-III quarters and three times the licence fee in respect of type-IV and above accommodation.

(iii) The out of turn allottees who are likely to retire by 26.9.97 (30.9.97) would be allowed to retain